
(2014) 08 JH CK 0014

In the Jharkhand High Court

Case No : WP(S) Nos. 3116 and 3217 of 2014

Anand Masih Topno

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 04-08-2014

Acts Referred:

Citation : (2014) 4 JLJR 1

Hon'ble Judges : Aparesh Kumar Singh, J

Bench : Single Bench

Advocate : M.M. Pan, Advocate for the Appellant

Judgement

Aparesh Kumar Singh, J.—Heard learned counsel for the parties.

The petitioner in WP(S) No. 3116 of 2014 is said to have retired on 30.9.2002 as an Assistant Teacher of Gossner High School, Ranchi, a Government recognized Minority Aided School. The petitioner in WP(S) No. 3217 of 2014 is said to have retired on 31.1.2004 as an Assistant Teacher of the same School.

In the present writ applications, the grievances of the petitioners are in relation to non-payment of leave encashment amount on the earned leave outstanding against their individual name. They have also stated that other post retiral dues have already been paid to the petitioners; and that salary and the post retirement benefits of these petitioners have been paid out of the grant-in-aid provided by the State Government.

2. Counsel for the petitioners submits that though, the claim of the individual petitioner was resisted earlier by the respondent State Government, but the issue has now been settled in view of the judgment rendered by the learned Division Bench of this Court in the case of Mariyam Tirkey vs. The State of Jharkhand and Others in WP(S) No. 506/2013 and analogous cases dated 3rd January, 2014 which has also been reported in Mariyam Tirkey Vs. The State of Jharkhand and Others, . According to the petitioners, the writ petitions may be disposed of in view of the judgment rendered as aforesaid by the learned

Division Bench by directing the respondents to pay the earned leave encashment amount to the petitioners.

3. Counsel for the State does not dispute that the aforesaid issue relating to admissibility of the earned leave encashment amount to the teachers of Non-Government/Aided Minority School has now been decided by the judgment rendered in the case of Mariyam Tirkey (supra). Having heard learned counsel for the parties, in such circumstances, the writ petitions are being disposed of by directing the respondent No. 2-District Education Officer, Ranchi to take a decision in the matter of grant of leave encashment amount to the individual petitioner after due scrutiny of the relevant service records of the individual petitioner and in view of the judgment rendered in the case of Mariyam Tirkey (supra) within a period of ten weeks from the date of receipt of a copy of this order along with the representation on behalf of the individual petitioner.

The writ petitions are accordingly disposed of.